

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) Insolvency) No. 1095 of 2020**

**IN THE MATTER OF:**

**Ome Prakash Verma**

**...Appellant**

**Versus**

**Amit Jain, Resolution Professional of  
M/s Neesa Leisure Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Ms. Romila Mandal and Ms. Varsha, Proxy Counsel  
for Mr. Gravit Khandelwal, Advocate.**

**For Respondent: Mr. Sumant Batra, Niharika Sharma, Mr. Bhavesh  
Joshi, Mr. Amit Jain and Mr. Satendra K. Rai,  
Advocates for Respondent No.1.**

**ORDER**  
**(Virtual Mode)**

**05.01.2021** Ms. Romila Mandal appearing as Proxy Counsel on behalf of Mr. Gravit Khandelwal Advocate submits that Mr. Gravit Khandelwal has filed his Vakalatnama yesterday, but on account of his professional engagement at Jaipur, he is unable to attend the hearing today.

In view of the adjournment motion, let this matter be posted on **11<sup>th</sup> January, 2021**. We make it clear that no request for further adjournment will be entertained.

**[Justice Bansi Lal Bhat]  
The Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**